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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 670/94.
~~XXXXXX~~

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DATE OF DECISION 11.07.1994.

M.A. Fusate

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

MEMBER


VICE CHAIRMAN

mbm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

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CAMP: NAGPUR

O.A. NO. 670/94

M.A. Fusate

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCE:

Mr. M.B. Agasti
counsel for the applicant

Mr. R. Darda
counsel for the respondents

ORAL JUDGMENT:
(Per: M.S. Deshpande, Vice Chairman)

DATED: 11.7.1994

The applicant's father met with an accident and he was discharged from service on 31.8.1978. He represented to the Respondent no.1 for seeking compassionate appointment to the member of his family but nothing was done until his death on 26.3.1981. By the communication dated 26.2.87 the applicant was informed that his father had died five years ago. The communication dated 26.2.87 gives the grounds for not considering the applicant as entitled to compassionate appointment, one of them is the rule of relaxation for appointing him. The application is therefore dismissed.


(M.S. Deshpande)
Vice Chairman